

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NIO. 149(ND)16**  
**C. A. NO.**

**CORAM:**

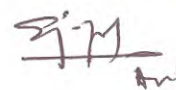

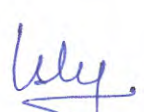
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017**

**NAME OF THE COMPANY: M/s. Rachna Khatri & Anr. V/s. M/s. Maxzima Pharmaceuticals Pvt. Ltd.**


**SECTION OF THE COMPANIES ACT: 241/242**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	MR. SANJEEV AGARWAL	ADVOCATE	RESPONDENTS NO. 1 to 6 & B	
2	MR. EKANSH AGARWAL	ADVOCATE	RESPONDENTS NO. 1 to 6 & B	
1.	ISHU KANWAL	Advocate	Petitioners 1 & 2	

**ORDER**

No reply has been filed by the Petitioner to the Respondent's application CA No.124/2017 and 125/2017. Ld. counsel seeks further time to do so. It is submitted by the ld. counsel for the Respondent that they shall take steps to file additional affidavits.

2. To come up for further consideration on 12.07.2017.

  
[ S.K. MOHAPATRA ]  
MEMBER [T]

  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]